

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

Item 40  
IA No.373/2023, 920/2023, 921/2023, 934/2023,  
932/23, 933/23, 938/23, 939/23  
In  
CP(IB) No.94/Chd/Hry/2020  
(Admitted)

Under Section 7, 14(1) (b) & 74(1), 12(2), IBC 2016  
Regulation 13(2) (d)  
R 11 NCLT

**In the matter of:-**

Siri In Fin Lease Private Limited	Vs.	...Petitioner/Financial Creditor
Arkin Creations Private Limited		...Respondent/ Corporate Debtor

**Present:-** Mr. Mohd Nazim Khan, PCS for RP.  
Mr. Satyendra Sharma, RP in person.  
Mr. Manoj Jha with Ms, Neeta Jha, Suspended Directors in person.  
Mr. Chirag Chauhan, Team Member for RP.

**IA No.373/2023**

Affidavit of service has been filed vide diary No.158/2 dated 27.03.2023. The same is taken on record. A date is requested by the learned counsel for the respondent-Corporate Debtor for filing reply. The same be filed within four weeks with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed two week thereafter with a copy in advance to the counsel opposite. List on 08.06.2023.

**IA No.920/2023**

This application has been filed for placing on record the updated list of re-constitution of COC and updated list of creditors. The same is taken on record subject to just exceptions. Thus, IA No.920/23 is disposed of accordingly.

### **IA No.921/2023**

This application has been filed for placing on record the 10<sup>th</sup> progress report of the period 27.02.2023 to 13.03.2023. The same is taken on record subject to just exceptions. Thus, IA No.921/23 is disposed of accordingly.

### **IA No.934/2023**

The present application has been filed under Clause 12(2) and (3) of the Code read with Regulation 40 of the CIRP Regulations, 2016 for extension of 90 days beyond 180 days expired on 05.04.2023 for completion of the CIRP. This extension proposal has been approved in its 4<sup>th</sup> meeting held on 24.02.2023 as Agenda, Item No.11 with 100% voting right. Keeping in view the facts and circumstances of this application i.e. IA No.934/2023 is allowed and RP is directed to utilize the period of 90 days effectively and efficiently beyond 180 days w.e.f. 05.04.2023 to conclude CIRP. Thus, IA No.934/2023 is allowed and disposed of accordingly.

### **IA No.932/23**

This application has been filed for placing on record the updated list of re-constitution of COC and list of creditors as on 12.04.2023. The same is taken on record subject to just exceptions. Thus, IA No.932/23 is disposed of accordingly.

### **IA No.933/23**

This application has been filed for placing on record the 11<sup>th</sup> progress report of the period 14.03.2023 to 28.03.2023. The same is taken on record subject to just exceptions. Thus, IA No.933/23 is disposed of accordingly.

**IA No.938/23**

This application has been filed for placing on record the 11<sup>th</sup> progress report of the period 28.01.2023 to 11.02.2023. The same is taken on record subject to just exceptions. Thus, IA No.938/23 is disposed of accordingly.

**IA No.939/23**

This application has been filed for placing on record the 9<sup>th</sup> progress report of the period 12.02.2023 to 26.02.2023. The same is taken on record subject to just exceptions. Thus, IA No.939/23 is disposed of accordingly.

Sd/-

**(Subrata Kumar Dash)**  
**Member (Technical)**

April 19, 2023  
PRF

Sd/-

**(Harnam Singh Thakur)**  
**Member (Judicial)**